

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 254 of 2013 &  
I.A. No. 339 & 340 of 2013**

**Dated : 21<sup>st</sup> August, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Dakshin Haryana Bijli Vitran Nigam Ltd. ... Appellant (s)**

**Versus**

**M/s Toshiba Corporation of India & Ors. ... Respondent(s)**

**Counsel for the Appellant (s) : Mr. G. Saikumar  
Mr. Varun Pathak  
Ms. Sowmya Sai Kumar**

**Counsel for the Respondent(s): Mr. Vishal Gupta  
Mr. Avinash Menon for R.1**

**ORDER**

It is submitted that the settlement talks have not yet concluded. So we have asked the learned counsel for the parties to argue the matter. Accordingly, the learned counsel for the Appellant has argued the matter for some time. He is directed to file his written notes after serving copy on the other side.

Post the matter for further hearing on **17.09.2014.**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

ts/kt